

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO.†\*136  
TO BE ANSWERED ON THE 26<sup>TH</sup> JULY, 2016/SHRAVANA 4, 1938 (SAKA)**

**IRREGULARITIES IN BADP**

**†\*136. DR. SANJAY JAISWAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of alleged nexus between contractors and engineers and large scale irregularities including compromising with quality in the construction of roads, bridges and buildings, under the Border Area Development Programme (BADP) in the country particularly in Bihar and if so, the details thereof;**

**(b) the number of complaints received in this regard during the last three years, state and year-wise;**

**(c) whether the Government has investigated the said complaints and if so, the action taken thereon; and**

**(d) whether the Government proposes to send any Central team to inspect the construction works taken under BADP on an annual basis and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.\*136 FOR 26.07.2016.**

**(a) to (c): Planning and implementation of the Border Area Development Programme (BADP) is the primary responsibility of the State Government. Complaints received on the irregularities on implementation including compromising with quality in the construction of roads, bridges and buildings under the BADP are forwarded to the State Governments for appropriate action. A statement showing the complaints received during the last three years year-wise and State-wise is enclosed.**

**(d): There is no proposal presently under consideration of the Government to send Central teams to inspect the construction works taken under the BADP on annual basis. However, as per the BADP guidelines, there is a provision of Third Party Inspection of the BADP schemes by the Third Party Inspection Agency appointed by the State Government. All the State Governments of 17 BADP States namely Arunachal Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Jammu**

**and Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttar Pradesh, Uttarakhand and West Bengal have appointed the Third Party Inspection Agency in their respective State to inspect the BADP schemes for an independent feedback on the quality of work and other relevant issues. Besides this, State Governments of 17 BADP States have also appointed senior officers of the State Government as Nodal Officer for regular visits of the block assigned to them to oversee the implementation for BADP schemes.**

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**ENCLOSURE IN REPLY TO LOK SABHA STARRED QUESTION NO. \*136 BY DR. SANJAY JAISWAL FOR ANSWER ON 26.07.2016**

Sl. NO.	Name of the State	Date of complaint	Complaint received from whom and when	Subject/ Gist of the complaint	Remarks/status of the complaint
<b>Year: 2014</b>		<b>Nil</b>			
<b>Year: 2015</b>					
1.	Arunachal Pradesh	23.04.2015	Shri Lokam Baba and Others, Members of Panchayati Raj Institutions	(i) Improper monitoring of implementation and quality of works under BADP by the State level Monitoring Committee and District Level Monitoring Committee (ii) Misappropriation of fund sanctioned for CD-Block Koloriang during 2013-14 under BADP.	A copy of the complaint was forwarded to the State Government for comments. State Govt. vide letter dated 04.12.2015 has furnished the preliminary parawise comments on the complaint stating that the final report is being submitted after receiving detailed enquiry report from Neutral agency (Third Party Monitoring). <b>The final report is awaited from the State Government.</b>
2.	Nagaland	15.06.2015	International Border Area People's Welfare Organization, Khonka, Distt: Kiphire (Nagaland)	Implementing agencies are not working as per the Government's guidelines and funds withdrawal without execution of works under BADP and UADP schemes.	Comments from the State Government were called for. State Govt. vide their letter dated 08.12.2015 had furnished the comments stating that the matter was enquired at State level and there is no merit in the allegations made in the complaint.

Year: 2016					
3.	Manipur	25.02.2016	Shri Th. Chaoba Singh, President and Shri M. Asni Kumar Singh, General Secretary (Adm), State BJP Office Manipur	(i) Stumbled upon the projects under BADP in Chandel , Ukhrul and Churachandpur District by the Govt. of Manipur (ii) Non-maintenance of accountability and transparency in floating tenders, work orders etc. (iii) Misappropriation of fund by the implementing agencies.	Comments of State Government were called for. State Government has denied the allegations made in the complaint. State Govt. has further informed that during the SLSC meeting held on 11.04.2016 chaired by Chief Secretary, the executing agencies have been advised to monitor and inspect the works more vigorously for maintenance of accountability and transparency of BADP programme.

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